



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 17th January, 2019**

SRO 56 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all Notifications (s) issued in this behalf, the Government hereby appoint the following officers to be competent authority for purposes of the said Act within the jurisdiction shown against each:-

S.No	Name Officer	Designation	Jurisdiction
1.	Shri.Kuldeep Krishan Sidha,KAS	Addl. Deputy Commissioner, Srinagar	Tehsil Central Shalteng Srinagar
2.	Shri Sandeep Singh Bali, KAS.	Sub-Divisional Magistrate, (East) Srinagar	Tehsil Khanyar and Tehsil North, Srinagar

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

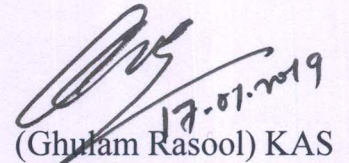
Commissioner /Secretary to Government,
Revenue Department

Dated: - 17-01-2019

No: - Rev/LB/22/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs
(With 7 copies).
5. Deputy Commissioner, Srinagar.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (S) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.


(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department